

(d) if so, the reasons for the delay in arriving at a conclusion?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) The details of fidayeen attacks in the State of Jammu and Kashmir since May, 2014 till 2016 (upto 13th December) and Security Force (SF) Personnel martyred in such attacks are as under:-

Year	Fidayeen attacks	SF martyred
2014 (since May)	2	14
2015	4	5
2016 (upto 13th December)	7	39

Besides, in the hinterland of the country, in the year 2015, one terror attack took place on 27th July, 2015 at Gurudaspur in Punjab by the militants coming from Pakistan, wherein 7 persons were killed and 17 injured. All the militants were neutralized by the Security Forces. At the beginning of the year 2016, a similar terror attack took place on 2nd January, 2016 at Pathankot in Punjab by the militants coming from Pakistan, wherein 7 Security Forces personnel sacrificed their lives and 37 persons were injured. All the militants were neutralized by the Security Forces.

(c) and (d) The case of Uri terror attack has been handed over to National Investigation Agency for investigation.

Job losses in IT industry

3122. SHRI ANAND SHARMA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that automation in IT industry may result in job losses and retrenchment of factory workers;

(b) if so, the details thereof; and

(c) the estimated job losses/gains in low and high skilled IT industry in the country?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) According to the World Development Report (WDR) 2016 of World Bank, 69% of jobs in India are susceptible to automation.

Employment generation has been one of the most important priorities of the Government. Employment generation is both a cause and consequence of economic growth and is impacted by demographic shifts and technological transformations.

For skilling to enhance employability, a new Ministry of Skill Development and Entrepreneurship has been established to coordinate the skill activities across Ministries. In order to improve the employability of youth, around 20 Ministries run skill development schemes across 70 sectors. According to the data compiled by National Skill Development Agency (NSDA), number of persons skilled across various sectors were 76.12 lakh and 28.85 lakh during 2014-15 and 2015-16 (till Oct., 2015) respectively.

To assess the effect of economic slowdown on employment in India in selected labour-intensive and export-oriented sectors namely textiles including apparels, metals, gems and jewellery, automobiles, transport, IT/BPO, leather and handloom/power loom, Labour Bureau under Ministry of Labour and Employment is also conducting Quick Quarterly Surveys on employment and unemployment in selected labour intensive and export oriented sectors. Twenty eight such surveys have been conducted by Labour Bureau so far. According to the survey results, overall estimated employment in these selected sectors has experienced a net addition of 38.81 lakh jobs starting from the first survey (October, 2008 to December, 2008) till the 28th Survey (Oct., 2015 to December, 2015). Out of 1.35 lakh increase in jobs during January-December, 2015, 0.67 lakh jobs grew in the IT/BPO sector.

Regulation of private placement agencies

3123. SHRI VIVEK GUPTA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of the various laws/guidelines which regulate the functioning of private placement agencies in the country;
- (b) whether Government has evaluated the effectiveness of these laws/guidelines in regulating/monitoring the activities of the private placement agencies;
- (c) if so, the details and outcome thereof;
- (d) whether Government proposes to review the existing laws/guidelines to effectively check exploitation by the placement agencies; and
- (e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (e) Ministry of Labour and Employment has issued guidelines on 30.10.2003 to the State Governments and Union Territory (UT) Administrations to consider regulation of the functioning of Private Placement Agencies. Subsequently, the Ministry requested State and UTs in October 2010, to register placement agencies under Shops and Establishments Act, which is